

BUSINESS ADVISORY COMMITTEE
(Ninth Lok Sabha)

FOURTH REPORT
(Presented on 27.3.1990)

The Business Advisory Committee held a sitting on Tuesday, the 27th March, 1990.

2. The Committee recommend that 3 hours may be allotted for the consideration and passing of the Constitution (64th Amendment) Bill, 1990, as passed by Rajya Sabha.

3. The Committee also recommend the allocation of time to following items of business as shown against each:—

(1) Discussion and voting on the Demands for Grants (General) for 1990-91 in respect of the following Ministries / Departments:—

(i)	External Affairs	8 hours
(ii)	Defence	6 hours
(iii)	Home Affairs	10 hours
(iv)	Industry	8 hours
(v)	Human Resource Development	10 hours
(vi)	Welfare	6 hours
(vii)	Labour	8 hours
(viii)	Agriculture	11 hours
(ix)	Water Resources	8 hours
(x)	Urban Development	6 hours
(xi)	Communications	6 hours
(xii)	Petroleum & Chemicals	7 hours
(xiii)	Civil Aviation	6 hours
(xiv)	Environment & Forests	6 hours

TOTAL: 106 hours

(2) The Finance Bill, 1990 (Consideration and passing)	16 hours (To be taken up on 14th May, 1990 and passed by 7 P.M. on Wednesday, the 16th May, 1990)
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The Committee also recommend that as far as possible, the Demands for Grants may be taken up in the above order.

4. The Committee further recommend that discussion and voting on the Demands for Grants in respect of the Budget (General) for 1990-91 may commence from Wednesday, the 4th April, 1990 and conclude on Friday, the 11th May, 1990 and all questions necessary to dispose of all the outstanding matters in connection with the Demands for Grants may be put to vote at 3.30 P.M. on Friday, the 11th May, 1990.

5. The committee also recommend that further discussion under Rule 193 on the grave law and order situation in Kashmir may be held on Wednesday, the 28th March, 1990 after passing of Appropriation (Vote on Account) Bill and other Appropriation Bill, 1990.

NEW DELHI;
March 27, 1990

Chaitra 6, 1912 (Saka)

RABI RAY
Chairman,
Business Advisory Committee.